

A10

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

T.A.No.1077 of 1987

S.S.Edin Applicant

Versus

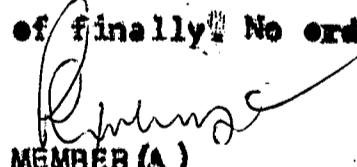
Union of India & others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K.Obayya, A.M.

(By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

Terminating the probationary period of the applicant who was in employment of R.D.S.O, the reversion order was passed. Against the reversion order, the applicant filed a writ petition before the High Court which stayed the operation of the reversion order. The writ petition has been transferred to this tribunal by operation of law. As probationary period of the applicant had ended and the applicant continued to remain in service, the reversion order dated 5.5.82 has automatically vanished. It is not necessary to quash the said order as it will not be looked into or given any recognition to. The salary has not been paid to the applicant. Let it be paid within a period of three months from the date of communication of this order. With these observations, the application stands disposed of finally. No order as to costs.


MEMBER (A)


VICE CHAIRMAN.

DATED: JANUARY 8, 1993.

(ug)